

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 113

CP (IB) No. 124/Chd/Pb/2023

**IN THE MATTER OF:**

Mudraksh Investfin Pvt. Ltd.

...Petitioner/ Financial Creditor

Vs.

Asian Alloys Ltd.

...Respondent/ Corporate Debtor

**Under Section:** 7, IBC 2016

**Order delivered on 18.03.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner/ Financial Creditor : Mr. Manish Jain, Advocate  
Ms. Divya Sharma, Advocate

For the Respondent/ Corporate Debtor : Mr. Aalok Jagga, Advocate  
Mr. APS Madaan, Advocate

**ORDER**

A date is requested by learned counsel for the petitioner/ financial creditor for filing short written submission along with valid AFA of proposed RP Mr. Shamsher Bahadur Singh. Let the same be filed within two days. Learned counsel for the respondent/ corporate debtor is directed to file short written submission within two days.

Heard. Order reserved.

-sd-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM